

Minutes of the Meeting held on 8.2.2019 at 11.00 am in DGFT(HQ), Udyog Bhavan, New Delhi to finalise the allocation of surrendered quantity of Raw Pet Coke and Calcined Pet Coke allotted in pursuance of the Public Notice No. 50 dated 26th November, 2018

In Chair, Shri K.C. Rout, Additional DGFT

2. The following officers attended the meeting:
 - i. Dr. Murli Krishna, Joint Director, M/o Environment, Forests & CC
 - ii. Shri S.P. Roy, Joint DGFT, DGFT
 - iii. Shri Noas Kindo, Under Secretary, M/o Petroleum & Natural Gas (MoP&NG)
 - iv. Shri Arun Sehgal, CM(IB), Indian Oil Corporation Ltd., DSO
 - vi. Shri H.U.Khan, SM(IB), IOCL, M/o Petroleum & Natural Gas (MoP&NG)
 - vii. Shri Nirmal Kumar, DDG, DGFT
 - viii. Shri Abdul Sadiq Khan, FTDO, DGFT

3. At the outset Committee was informed that the allocation made in the EFC meeting held on 12.12.2018 was reviewed in the held on 27.12.2018 and revised allocation was made for allocation of RPC as in Para 4 below. Further, in both the Minutes of EFC Meetings it had been mentioned that if any applicant desires to import only part of the allocation or not import at all, the unutilized quantity must be surrendered, under intimation to the Regional Authority with a copy to DGFT latest by January 31st, 2019, in order to facilitate distribution of the unutilized quota to other applicants who had applied initially. Accordingly, the applicants were reminded via e-mail to intimate whether they propose to utilize the entire quantity allotted to them or they intend to surrender the quantity or part of the quantity of petcoke allocated to them and if so the details thereof. In response, four applicants viz. (i) Kalinga Calciner Ltd., (ii) Amritesh Industries (P) Ltd., (iii) Brahmaputra Carbon Ltd. and (iv) Neo Carbon (P) Ltd. have informed that they propose to surrender whole/part of the quantity of petcoke allocated to them. As regards, CPC, only one applicant viz. M/s Hindalco Industries Ltd. has proposed to surrender a part of the quota of CPC allocated to them.

4. Two firms viz. (i) Rain CII Carbon (Vizag) Ltd., (ii) Sanvira Industries Ltd. in the meanwhile have requested for allocation of surrendered quantity of RPC to them. Another request has been received from M/s Petro Carbon and Chemicals (P) Ltd for allocation of surrendered quota. No request has been received for allotment of surrendered quantity of CPC. The quantity of RPC/CPC surrendered and the request for allocation received are as under:

Raw Petcoke

In MTs

S.No.	Name of the Firm	Capacity	Quantity applied for Import	Half of the Annual Production Capacity on or before 1 st October, 2018	Quantity Allocated	Quantity Surrendered	Request of the firm
1.	Rain CII Carbon	5,11,000	3,52,145	2,55,000	2,53,338.65	Nil	They are short by



	(Vizag) Ltd.						99,461.35 MTs and due to adding the 92,482 MT of August imports, it has caused further shortfall for them of total 1,91,943.35 MTs
2.	Sanvira Industries Ltd.	2,00,000	1,83,746	1,00,000	99,154.07	Nil	Proportional share of any relinquished quota
3.	Goa Carbon Ltd.	3,08,000	2,07,900	1,54,000	1,52,697.27	Nil	Nil
4.	Kalinga Calciner Ltd.	46,200	42,000	23,100	22,904.59	2904.590	Nil
5.	India Carbon Ltd.	54000	37,800	27,000	26,771.60	Nil	Nil
6.	Petro Carbon and Chemicals (P) Ltd.	93,744	1,40,616	46,872	46,475.49	Nil	10,000 to 11,000 MT
7.	Amritesh Industries (P) Ltd.	24,000	16,800	12,000	11898.48	4198.48	Nil
8.	Brahmaputra Carbon Ltd.	1,00,000	50,000	50,000	49,577.03	49,577.030	Nil
9.	Neo Carbon (P) Ltd.	75,000	50,000	37,500	37,182.77	16836.561	Nil
Total Surrendered Quantity						73,516.661	

Calcined Petcoke

In MTs

S.No.	Name of the Firm	Capacity	Quantity applied for Import	Half of the Annual Capacity	Quantity Allocated	Quantity Surrendered	Additional quantity requested
1.	Hindalco Industries Ltd.	6,50,000	44,000	3,25,000	44,000	24,150	Nil
2.	Vedanta Ltd.	5,00,000 +	2,00,000	8,00,000	1,78,211	Nil	Nil

		11,00,000					
3.	Bharat Aluminium Ltd.	72,500 + 72,500+ 1,00,000	30,000	1,22,500	27,288	No response	No response

5. The Committee noted that in the review meeting, quota was allocated for the period October – March. Accordingly, it had divided the total quantity available i.e., 1.4 MT of RPC in two parts and allocated out of 0.7 MT for the six months period (October – March) of the financial year 2018-19. Accordingly, it had also taken into consideration annual production capacity of the firms. Based on this, the Committee observed that M/s Rain, M/s Sanvira and Petro Carbon and Chemicals Pvt Ltde have already been allotted the following quantity,

S.No.	Name of the Firm	Capacity	Quantity applied for Import	Half of the Annual Production Capacity on or before 1 st October, 2018	Quantity Allocated
1.	Rain CII Carbon (Vizag) Ltd.	5,11,000	3,52,145	2,55,000	2,53,338.65
2.	Sanvira Industries Ltd.	2,00,000	1,83,746	1,00,000	99,154.07
3.	Petro Carbon and Chemicals (P) Ltd.	93,744	1,40,616	46,872	46,475.49

6. It accordingly decided to allocate the available quota amongst these three applicants not exceeding their half of the annual production capacity and made allocation to them as given below. The Committee also observed that since no request has been received for allocation of CPC, hence no allocation is to be made from the surrendered quantity of CPC.

S.No.	Name of the Firm	Capacity	Quantity applied for Import	Half of the Annual Production Capacity on or before 1 st October, 2018	Quantity Allocated on 27.12.2018	Additional quantity allocated out of the Surrendered Quota
1.	Rain CII Carbon (Vizag) Ltd.	5,11,000	3,52,145	2,55,000	2,53,338.65	MTs 2,55,000 – 2,53,338.65 = 1,661.35
2.	Sanvira Industries	2,00,000	1,83,746	1,00,000	99,154.07	1,00,00 – 99,154.07 =

	Ltd.					845.93
3.	Petro Carbon and Chemicals (P) Ltd.	93,744	1,40,616	46,872	46,475.49	46,872 – 46,475.49 = 396.51

7. The Committee noted that the above allocation is in the spirit of Supreme Court's judgement dated 9.10.2018.

8. The Committee also reiterated its earlier decision that holders of the license for import of Petcoke would keep the RA informed of the details of his import consignment i.e. the quantity of import, source, date of import along with details of Bill of Entry in respect of each consignment on clearance of goods from Customs. Subsequently, a consolidated report within 30 days of the expiry of import authorization period must be submitted to the Regional Authority, giving consolidated details of all imports made during the period.

ASZ